

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 377 OF 2017**

**Dated: 17<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited .... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

**ORDER**

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, submitted that, he does not want to file rejoinder in the matter. Therefore, the matter may kindly be posted for hearing.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List this matter for hearing on **09.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(S.D. Dubey)**  
**Technical Member**

*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**